

The Deputy Minister of Rehabilitation (Shri P. E. Naskar): (a) 2,929.

(b) The information is as follows:—

Work on which employed	No. of persons employed
(i) Operation of road transport . . . . .	92
(ii) Distribution of Consumer goods . . . . .	2
(iii) Dairy Units . . . . .	Nil
(iv) Manufacture of bricks and tiles . . . . .	200
(v) Reclamation of land . . . . .	100
(vi) Construction of Project Buildings . . . . .	1000
(vii) Construction of roads . . . . .	Nil
(viii) Village construction . . . . .	Nil
(ix) Irrigation Works . . . . .	100
(x) Carpentry Centres . . . . .	400

(c) and (d). While no teachers and fishermen have so far been appointed, the number of persons appointed in other professions is as follows:—

(i) Doctors . . . . .	4
(ii) Health Assistant . . . . .	1
(iii) Petty Shopkeepers . . . . .	30
(iv) Administrative Personnel, technicians and skilled workers . . . . .	1000
	Approximately

The persons mentioned above belong to various States.

Chairman, Dock Labour Board,  
Calcutta

2387. { Shri B. Das Gupta:  
Shri Braj Raj Singh:  
Shri Mahagonkar:  
Shri S. M. Banerjee:  
Shri Tangamani:  
Shri R. B. Raut:  
Shri Jadhav:  
Shri A. V. Ghare:

Will the Minister of Labour and Employment be pleased to state:

(a) the number of dock workers in gangs of Dock Labour Board, Calcutta, who have been charge-sheeted, suspended or otherwise punished since the assumption of special powers by

the Chairman, Dock Labour Board, Calcutta, and what is the nature of allegation against the workers; and

(b) the number of dock workers who were charge-sheeted, suspended or otherwise punished from the 4th November, 1958; upto the first week of March 1959 before the Chairman assumed special powers?

The Deputy Minister of Labour (Shri Abid Ali): (a) In all 90 workers have been charge-sheeted and suspended, pending enquiry, for slow work.

(b) 217. Out of these, 28 were charge-sheeted and suspended pending enquiry, 82 were only charge-sheeted and without suspension, and the remaining 107 were punished mostly by warning.

Shri S. M. Banerjee (Kanpur): I want to submit, as you are aware . . .

Mr. Speaker: On the short notice question?

Shri S. M. Banerjee: No, it is different.

Mr. Speaker: I am not going to allow these interruptions. I have repeatedly informed him; let him write to me, and I will bring it up.

Shri S. M. Banerjee: There is no question of writing; it is just a very honest type of appeal to you and through you to the Labour Minister.

Mr. Speaker: If any hon. Member wants to get up, he must speak on matters which are on the Order Paper, unless there is some sudden occurrence in the House itself, in which case, without any notice, he can get up and inform me. If it is any other matter, it must be brought to my notice and I must consider whether it is a matter which ought to be brought before the House before I allow him to speak.